

ITEM NO.23

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Criminal Appeal

No(s). 1747/2014

RAMA SHANKAAR

Appellant(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

Date : 16/09/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. V. N. Raghupathy, Adv.

For Respondent(s)

Mr. Aditya Narayan Singh, Adv.
Mr. Samir Ali Khan, Adv.

Mr. Ashok Kumar Mishra, Adv.
Mr. Saurabh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the parties shall be at liberty to file the additional documents, if any, within a period of four weeks.

The Learned counsel for the respondent No. 2 has stated that his name has not been generated in the Cause List. Office shall rectify the database accordingly.

List again on 3.12.2015.

Signature Not Verified

(M K HANJURA)

Digitally signed by
Madhu Grover
Date: 2015.09.17
14:53:13 SCT
Reason:
MG

Registrar